

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**CA No. 67/2018 (IB)-275/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

M/s. Khandelwal Busar Industries Pvt. Ltd. ....**Applicant**

Vs.

M/s. Mansfield Cables Company Ltd. ....**Respondent**

**Order delivered on 13.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ashok Kriplani, Ms. Avantika  
.Rohtagi & Mr. Baijnath Patel, Advs. for  
RP

For the Respondent : -

**ORDER**

Present application being CA No. 67/2018, C-IV is filed by the RP under Section 19(2)(3) of Insolvency & Bankruptcy Code seeking certain directions against the suspended directors as the ex-management is non-cooperative. The advance copy of this application was already served through e-mail to Ms. JPS Chaddha, Ms. Sugan Chaudhary and Mr. M. Hassan all respondents but nobody has appeared on behalf of the respondents. Hence notice is issued on all the respondents to remain present on the next date of hearing to explain the conduct of non-cooperation on part with the RP and in conducting the CIRP. Order dasti. Let the matter be fixed for 26.10.2018.

— SID —

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**